

Tezpur PS Case No-598 of 2022  
GR Case No-1098 of 2022  
Under Section-457/380 of IPC

O R D E R

20.06.2022

Ld. Advocate of accused person, namely, Md. Nayan Ali is present.

Case diary as called earlier vide Order dated-13.06.2022 is received today.

Heard learned counsels of both sides on the instant petition.

Also perused the instant petition. The learned advocate of the petitioner has submitted that the above-named accused person is innocent and no way connected with the alleged offence. The Ld. Counsels of the accused further submitted that nothing has been seized from the possession of the accused and the police arrested the accused only on suspicion and in the event of his release on bail there is no chance of his absconding. Hence, prayed to allow the bail prayer of the accused person.

Also perused the case diary. The prosecution story in brief is as follows that the complainant namely, Sri Juman Das lodged an ejahar before the In-charge of Bebjia Police Outpost alleging that on 13.05.2022 some unknown culprit had stolen away his articles like 03 nos. of mobile phones, watter bottles, mustard oil and cash amount etc. from his house by breaking the doors. Hence, the case.

From perusal of the case diary, it appears that investigation of this case is going on and yet to be completed. Further, from perusal of the case diary, sufficient incriminating materials have been found against the accused. Hence, at this stage, if the accused is released on bail, the whole process of investigation of this case will be hampered. So, under such circumstances, considering the gravity of the offence charged against accused, namely, Md. Nayan Ali and the materials collected by the investigating officer, I find that this is not a case where the accused can be relied upon and enlarged on bail. Accordingly,

20.06.2022

the bail petition No-691/2022 filed on behalf of above-named accused person stands rejected.

Return back the case diary to the I/O in seal cover.

Accordingly, bail application is disposed.

Inform all the concerned.

Sri N. Bhatta  
Chief Judicial Magistrate  
Sonitpur at Tezpur